

From

The Principal District & Sessions Judge (HQs),  
Delhi.

To

The Registrar General,  
Delhi High Court,  
New Delhi.

No. F.5(2)/2025/ 1677

Dated, Delhi the 20.08.2025

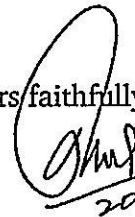
Sub : Appointment to Delhi Judicial Service.

Sir,

With reference to letter No. 4661/DHC/Gaz.IIB/G-7/2025 dated 19.08.2025 and in continuation to office letter no. F.5(2)/2025/ 1638 dated 12.09.2025, on the subject cited above, it is informed that Sh Mayank Gupta, newly appointed Officer of Delhi Judicial Service has appeared before me and he has been administered the requisite Oath of allegiance to the Constitution of India.

His Oath of allegiance to the Constitution of India, along with joining report are enclosed herewith .

Yours faithfully,

  
20.08.2025

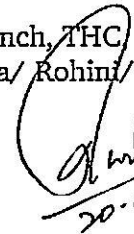
(Virender Kumar Bansal)  
Principal District & Sessions Judge (HQs),  
Delhi

Encl. As above

F.5(2)/2025 69196-69215 Dated, Delhi the 20.08.2025

Copy forwarded for information and necessary action to:-

1. The Officers In-charge, Administration-I,II,III, General Branch, Pool Car, Library, Computer Branch and Web Site Committee(Hindi/English) .
2. The Chairperson, Delhi Judicial Academy, Sector-14, Dwarka, New Delhi along with copy of joining report of the above mentioned Judicial Officer.
3. The Account officer, Accounts Branch, Central District, THC, Delhi along with copy of joining report of the above mentioned Judicial Officer.
4. The Officer concerned with the direction to report to the Chairperson, Delhi Judicial Academy, Dwarka, Sector-14, New Delhi for mandatory training.
5. The Administrative Civil Judge, Central District, THC, Delhi.
6. The AO(J)/Branch Incharge, Care taking Branch & Protocol Branch, THC Delhi.
7. The PRO/APRO, Tis Hazari/ Patiala House/ Saket/ Karkardooma/ Rohini/ Dwarka and Rouse Avenue Courts, Delhi/New Delhi.

  
20.08.2025

Principal District & Sessions Judge (HQs),  
Delhi